

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PK GLOBAL POWER PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	PK GLOBAL POWER PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	13/06/2016
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U29300MP2016PTC040932
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No.7/5, H Sector Govindpura Industrial Area, Bhopal, Madhya Pradesh, India, 462023
6.	Insolvency Commencement Date in respect of Corporate Debtor	27.03.2025
7.	Estimated date of closure of Insolvency Resolution Process	23.09.2025
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Ms Teena Saraswat Pandey IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email id : teenasaraswat@yahoo.co.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email id : cirppkg@outlook.com
11.	Last date for submission of claims	10.04.2025
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web link https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the PK GLOBAL POWER PRIVATE LIMITED on 27.03.2025[insolvency commencement date].

The creditors of PK GLOBAL POWER PRIVATE LIMITED ,are hereby called upon to submit their claims with proof on or before 10.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Teena Saraswat Pandey

Interim Resolution Professional PK GLOBAL POWER PRIVATE LIMITED

Date: 29.03.2025

IBBI REGISTRATION NO. IBBI/IPA-001/IP-P00652/2017-18/11126

Place: Indore

AFA No: AA1/11126/02/311225/107286 Validity till 31-Dec -25